

SCHEDULE II

FORM B

PUBLIC ACCOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
VENERATE TRADING PRIVATE LIMITED

1.	Name of Corporate Debtor	Venerate Trading Private Limited
2.	Date of Incorporation of Corporate Debtors	17 th August 2009
3.	Authority Under Which Corporate Debtors is Incorporated/Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Debtor	U74999MH2009PTC194966
5.	Address of the Registered Office And Principal Office (If Any) of Corporate Debtor	Flat No. A-501, Fifth Floor, Kapoor Apartment Panjabi Lane, Chandavarkar Road, Borivali West, Mumbai-400 092.
6.	Date of Closure of Insolvency Resolutions Process	November 23, 2020
7.	Liquidation Commencement Date of Corporate Debtor	November 23, 2020 (Certified copy of NCLT Order received on November 24, 2020)
8.	Name and Registration Number of the Insolvency Professional acting as liquidator	Mr Amit Chandrakant Pandya Regn No: IBBI/IPA-001/IP-P01806/2019-2020/12760
9.	Address and Email of the Liquidator, as registered with the Board	Address : 603 Anupama CHS Plot 1078 Devidayal Road, Mulund West-400 080 Email : acp.venerate@gmail.com
10.	Address and Email to be used for correspondence with the Liquidator	Address : 603 Anupama CHS Plot 1078 Devidayal Road, Mulund West-400 080 Email for correspondence : acp.venerate@gmail.com
11.	Last Date For Submission of Claims	December 23, 2020

1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Venerate Trading Private Limited on November 23, 2020 (certified copy of NCLT's order received by liquidator on November 24, 2020) under section 33 of the Code.
2. The stakeholders of Venerate Trading Private Limited are hereby called upon to submit a proof of their claims, on or before December 23, 2020 to the liquidator at the address mentioned against item 10.
3. The financial creditors shall submit their proof of claims by electronic means only.
4. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
5. Submission of false or misleading proof of claims shall attract penalties.

Date and Place : Mumbai, Nov 26, 2020

Amit Chandrakant Pandya

Liquidator for Venerate Trading Private Limited

Regn No: IBBI/IPA-001/IP-P01806/2019-2020/12760

